

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-86-2020****IN****PIL WRIT PETITION NO.7-2019**

The Goa Foundation ... Applicants

Versus

The Tenants Association of
Camarcasanacho Bundh & Ors. ... Respondents

Ms. Norma Alvares with Ms. Anamika Gode, Advocates for the Applicants.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondents.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:-6th August, 2020

P.C.

Heard Ms. Norma Alvares, learned counsel for the Applicants and Mr. D. Pangam, learned Advocate General for the Respondents.

2. According to us, the application makes it clear that the Applicants have a fresh cause of action in the matter. Accordingly, it will not be appropriate to revive the petition which was disposed of as infructuous. If the Applicants wish, they can always file a fresh petition raising *inter alia* all the grounds and contentions which were raised in the earlier petition, since, the earlier petition, was not disposed of on

merits but only on the basis that an affidavit had been filed before us stating that the directions were issued by the State of Goa to the Respondent No.3 in the said petition to revise the ODP for Mapusa and process of considering revisions was on.

3. Now it transpires that there are no revisions, obviously the Applicants get a fresh cause of action and can raise all contentions which they have raised in the earlier petition.

4. With liberty and clarification aforesaid, we dispose of this application.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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